

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Vijay Vasant Dhavale

V/s.

M/s. Dolce Pharmaceuticals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	B. B. Parulekar	Adv. for	B. B. Parulekar
	Dr. Deepthi Parulekar	petitioners	Dr. Deepthi Parulekar
2	R. J. Rajguroo	Adv. for	R. J. Rajguroo
	a/w. Dhnanijay More	Respondents 4 & 5	Dhnanijay More

ORDER

C.P No.06/59/CLB/MB/MAH/2016

1. The Learned Representative of the Petitioner and the Petitioner in person are present. The Learned Representative of respondent Nos. 4 and 5 is present. Proof of service of notice to the other side intimating the date of hearing is placed on record. However, except Respondent Nos. 4 and 5 no other respondent is present.

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2. In a situation when the notice served remain undelivered to Respondent No.1, the Learned Counsel of Respondent Nos. 4 and 5 has stated that the directions and the final judgment of this Bench shall be complied with on behalf of the Respondent No.1 Company since the respondent nos. 4 and 5 are in control of respondent No.1 Company.
3. After a short discussion, it is now decided that Company Petition can now be listed for final hearing since the pleadings are complete. Adjourned to **20.02.2017** for final hearing.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 24.01.2017.